

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 104

CP (IB) No. 271/Chd/Hry/2023

**IN THE MATTER OF:**

Manoj Jha

...Petitioner

Vs.

Deutsche Bank AG

...Respondent

**Under Section:** 94, IBC 2016

**Order delivered on 09.07.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. G.S. Sarin, PCS  
For the RP : Mr. Tanveer Illahi, RP in person  
For the PNB : Mr. Arpit Chawla, Advocate  
For the Deutsche Bank : Mr. Rahul Tyagi, Advocate

**ORDER**

Learned counsels for the respondent banks are directed to file objections, if any, to report within one week with a copy in advance to the counsel opposite, failing which, right to file objections will be closed. It would be the last opportunity. Response thereto, if any, be filed within one week thereafter with a copy in advance to the counsel opposite. List the matter on 20.08.2024.

-sd-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

SM